

Minutes of the Meeting No.11/17 scheduled on 26.10.2016 (actually held on 16.11.2016) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 10/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-158 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/079/AM14 Lic. No. 0210195844 dt. 31.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 07.12.2016.

Case No. M-159 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Herbert Brown Pharmaceutical & Research Laboratories F. No. 01/83/50/08/AM17/DES-IV RLA. No. 03/94/40/593/AM16 Lic. No. 0310799888 dt. 30.10.2015
--	---

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 22.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-160 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Herbert Brown Pharmaceutical & Research Laboratories F. No. 01/83/50/121/AM17/DES-IV RLA. No. 03/94/40/1006/AM16 Lic. No. 0310802914 dt. 30.10.2015
--	---

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 22.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-161 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. ADI Finechem Ltd., Ahmedabad F. No. 01/83/50/146/AM09/DES-IV RLA. No. 08/24/40/149/AM08 Lic. No. 0810067303 dt. 21.09.2007
--	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 07.12.2016.

Case No. M-162 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/171/241/AM15/DES-IV RLA. No. 03/95/40/223/AM15 Lic. No. 0310786235 dt. 01.07.2014
--	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their OM.No.14010/44/2009-CH-II dated 30.11.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-163 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/316/AM17/DES-IV RLA. No. 13/24/40/03/AM17 Lic. No. 1310048245 dt. 11.05.2016
--	--

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 22.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-164 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Reliance Industries Ltd., Mumbai F. No. 01/83/50/446/AM17/DES-IV RLA. No. 03/95/40/759/AM16 Lic. No. 0310804114 dt. 22.04.2016
--	--

The Committee considered the case as per agenda and discussed the request of the firm for clarification note. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
Catalytic Preparations viz, Magnesium dichloride supported Titanium Catalyst Containing Catalyst content 39.40% min. Mineral Oil content 60%	1 Kg	Magnesium Powder	0.203 Kg/Kg content of Catalyst in export item
		Ethanol (Denatured)	1.027 Kg/Kg content of Catalyst in export item
		Iodine	0.0048 Kg/Kg content of Catalyst in export item
		Titanium Tenachloride	5.621 Kg/Kg content of Catalyst in export item
		Ethyl Benzoate	0.406 Kg/Kg content of Catalyst in export item
		Benzoyl Chloride	2.083 Kg/Kg content of Catalyst in export item
		Chlorobenzene	0.203 Kg/Kg content of Catalyst in export item
		C5 Solvent/Isopentane	3.022 Kg/Kg content of Catalyst in export item
		Mineral Oil	1.538 Kg/Kg content of Mineral Oil in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-165 NC No. 11/17	M/s. Galaxy Surfactants Ltd., Raigard F. No. 01/83/50/881/AM16/DES-IV
--------------------------------	--

Dated 16.11.2016 (held on 06.10.2016)	RLA. No. 03/94/40/131/AM13 Lic. No. 0310710623 dt. 26.09.2012
---------------------------------------	--

The Committee considered the case as per agenda for amendment in import item. In the meeting held on 16.11.2016. The Committee decided to amend the import item approved in Meeting No. 4/83 dated 25.05.2016 without any other change as under:-

Import Item as per AA	Import Item as per NC No. 4/83 dt. 25.05.2016	Import item recommended
Lauryl Alcohol	Lauryl Alcohol (C1214)/Fatty Alcohol (C1214)/ Lauryl Myristyl Alcohol	Lauryl Alcohol

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-166 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Galaxy Surfactants Ltd., Raigard F. No. 01/83/171/77/AM17/DES-IV RLA. No. 03/94/40/03/AM13 Lic. No. 0310705344 dt. 16.08.2012
---	---

The Committee considered the case as per agenda for allow export item No.3. In the meeting held on 16.11.2016. The Committee decided to allow export item No.3 which was not approved earlier in Meeting No. 4/83 dated 25.05.2016 as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Sulphate 90%	1 Kg	Lauryl Alcohol	0.670 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-167 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Galaxy Surfactants Ltd., Raigard F. No. 01/83/50/305/AM16/DES-IV RLA. No. 03/94/40/1051/AM15 Lic. No. 0310793765 dt. 11.02.2015
---	---

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-168 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Galaxy Surfactants Ltd., Raigard F. No. 01/83/50/517/AM15/DES-IV RLA. No. 03/94/40/329/AM15 Lic. No. 0310786869 dt. 15.07.2014
---	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/148/2011-CH-II dated 17.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-169	M/s. UPL Ltd., Mumbai
----------------	-----------------------



NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	F. No. 01/83/50/338/AM14/DES-IV RLA. No. 03/95/40/1059/AM13 Lic. No. 0310737311 dt. 13.06.2013
--	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 07.12.2016.

Case No. M-170 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/141/AM16/DES-IV RLA. No. 03/95/40/143/AM15 Lic. No. 0310792999 dt. 16.01.2015
--	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.15022/7/2013-CH-II dated 05.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-171 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/218/AM15/DES-IV RLA. No. 03/95/40/958/AM14 Lic. No. 0310774156 dt. 12.03.2014
--	--

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 24.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-172 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Vidhi Dyestuffs Manufacturing Ltd., Mumbai F. No. 01/83/50/790/AM14/DES-IV RLA. No. 03/95/40/635/AM15 Lic. No. 0310758989 dt. 25.11.2013
--	--

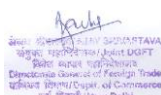
The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/38/2007-CH-II dated 10.01.2008 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-173 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Vidhi Dyestuffs Manufacturing Ltd., Mumbai F. No. 01/83/50/756/AM14/DES-IV RLA. No. 03/95/40/542/AM14 Lic. No. 0310753766 dt. 15.10.2013
--	--

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 24.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-174	M/s. Shri Ram Switchgears Pvt. Ltd., MP
----------------	---



NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	F. No. 01/83/50/213/AM16/DES-IV RLA. No. 11/24/40/14/AM15 Lic. No. 1110028128 dt. 19.02.2015
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.11.2016 issued by Deptt. of IPP. The case is re-listed for 07.12.2016.

Case No. M-175 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. GTZ (India) Pvt. Ltd., Kolkata F. No. 01/83/50/167/AM16/DES-IV RLA. No. 02/24/40/198/AM15 Lic. No. 0210205430 dt. 08.10.2015
--	--

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 24.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-176 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. GTZ (India) Pvt. Ltd., Kolkata F. No. 01/83/50/175/AM16/DES-IV RLA. No. 02/24/40/201/AM15 Lic. No. 0210205450 dt. 08.10.2015
--	--

The Committee considered this case as per agenda and decided to defer the case for want of information from the firm. D/L dated 24.11.2016 issued by DGFT. The case is re-listed for 07.12.2016.

Case No. M-177 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Tytan Organics Pvt. Ltd., Mumbai F. No. 01/83/50/601/AM16/DES-IV RLA. No. 03/95/40/539/AM15 Lic. No. 0310796864 dt. 25.06.2015
--	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 07.12.2016.

Case No. M-178 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Nippon Carbide India Pvt. Ltd., New Delhi F. No. 01/83/50/804/AM15/DES-IV RLA. No. 05/24/40/316/AM15 Lic. No. 0510391958 dt. 12.11.2014
--	---

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/394/2016-TSW dated 16.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-179 NC No. 11/17 Dated 16.11.2016 (held on 06.10.2016)	M/s. Philips Carbon Black Ltd., Kolkata F. No. 01/83/50/323/AM16/DES-IV RLA. No. 02/24/40/210/AM15 Lic. No. 0210205640 dt. 16.03.2015
--	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/198/2015-TSW dated 28.04.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/83-ALC1/2016 MEETING DATE : 26.10.2016

1	Case No.:16/11/83-ALC1/2016	Party Name:GIVAUDAN (INDIA) PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00606/AM17/	RLA File :07/24/040/00166/AM14/	Lic.No/Date:0710098498 24.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/74/2014-CH-II dated 27.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.11.2016 issued by Deptt. of IPP. The case is re-listed for 07.12.2016.			

3	Case No.:50/7/83-ALC1/2015	Party Name:GSC, GLASS LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00464/AM16/	RLA File :05/23/040/00035/AM15/	Lic.No/Date:0510386561 15.05.2014	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/380/2016-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
4	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:07.12.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.				

	Case No.:77/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00236/AM16/	RLA File :05/24/040/00509/AM15/	Lic.No/Date:0510392990 27.01.2015	Defer Date:
5	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/28/2016-TSW dated 26.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:78/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00237/AM16/	RLA File :05/24/040/00508/AM15/	Lic.No/Date:0510393003 28.01.2015	Defer Date:
6	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/28/2016-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/6/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved	
HQ File :01/83/050/00337/AM16/	RLA File :03/95/040/00772/AM15/	Lic.No/Date:0310793571 04.02.2015	Defer Date:	
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-				
Export Item		Qty.	Import Item	Qty.
Bordeaux Mixture Technical – Containing 27.18% of Copper Min.		200000 Kg	Copper Scrap	54360 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

8	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.10.2016 issued by Deptt. of IPP. The case is re-listed for 07.12.2016.			

9	Case No.:59/11/83-ALC1/2016	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Rejected
	HQ File :01/83/050/00649/AM17/	RLA File :03/94/040/01149/AM15/	Lic.No/Date:0310795527 24.04.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as firm does not wish to specify the exact concentration of import item in export product. Firm may request Drawback Directorate for fixation of Brand Rate of Drawback base in this case.			

10	Case No.:4/2/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 22.11.2016. The case is re-listed for 07.12.2016.			

11	Case No.:37/11/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00627/AM17/	RLA File :03/94/040/00054/AM16/	Lic.No/Date:0310795670 01.05.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.11.2016 issued by Deptt. of IPP. The case is re-listed for 07.12.2016.			

12	Case No.:21/11/83-ALC1/2016	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00611/AM17/	RLA File :31/83/040/00012/AM16/	Lic.No/Date:3110065497 22.06.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 20.01.2016 issued by Deptt. of IPP. The case is re-listed for 07.12.2016.			

13	Case No.:23/9/83-ALC1/2015	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Rejected
	HQ File :01/83/050/00557/AM16/	RLA File :05/23/040/00125/AM16/	Lic.No/Date:0510394779 02.07.2015	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP.

14	Case No.:4/11/83-ALC1/2016	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00594/AM17/	RLA File :03/94/040/00200/AM15/	Lic.No/Date:0310797339 17.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:96/7/83-ALC1/2016	Party Name:HELIOS PHARMACEUTICALS (DIV. OF P.K.T.P. LTD)	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00292/AM17/	RLA File :08/24/040/00148/AM16/	Lic.No/Date:0810135870 17.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:1/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

17	Case No.:2/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
----	---------------------------	------------------------	--	----------------------

	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

	Case No.:3/9/83- ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
18	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

	Case No.:4/9/83- ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
19	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

	Case No.:20/11/83- ALC1/2016	Party Name:MAHARASHTRA CARBON PVT LTD	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00610/AM17/	RLA File :50/24/040/00010/AM16/	Lic.No/Date:5010002224 24.09.2015	Defer Date:
20	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 460117/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:50/1/83- ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
21	HQ File :01/83/050/00899/AM16/	RLA File :31/83/040/00145/AM15/	Lic.No/Date:3110065695 01.10.2015	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/34/2014-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.:11/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00739/AM16/	RLA File :05/24/040/00338/AM16/	Lic.No/Date:0510395992 20.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/28/2016-TSW dated 27.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			

24	Case No.:16/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			

25	Case No.:5/4/83-ALC1/2016	Party Name:ASTRON PACKAGING LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00057/AM17/	RLA File :08/24/040/00250/AM16/	Lic.No/Date:0810136395 30.10.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

26	Case No.:14/17/83-ALC1/2015	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00808/AM16/	RLA File :05/23/040/00331/AM16/	Lic.No/Date:0510396219 04.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:54/1/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00903/AM16/	RLA File :03/94/040/00605/AM16/	Lic.No/Date:0310800021 04.11.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

28	Case No.:5/17/83-ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 13.05.2016. The case is re-listed for 07.12.2016.			

29	Case No.:48/1/83-ALC1/2016	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00897/AM16/	RLA File :56/24/040/00017/AM16/	Lic.No/Date:5610004751 20.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
--	--

30	Case No.:46/1/83-ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00895/AM16/	RLA File :56/24/040/00034/AM16/	Lic.No/Date:5610004754 24.11.2015	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

31	Case No.:49/1/83-ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00898/AM16/	RLA File :02/24/040/00153/AM16/	Lic.No/Date:0210206292 24.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:41/1/83-ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00890/AM16/	RLA File :31/83/040/00114/AM16/	Lic.No/Date:3110065771 26.11.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/34/2014-TSW dated 28.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:52/8/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00349/AM17/	RLA File :03/94/040/00826/AM16/	Lic.No/Date:0310801687 11.01.2016	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	Case No.:94/4/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00146/AM17/	RLA File :03/94/040/00950/AM16/	Lic.No/Date:0310802471 11.02.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

	Case No.:94/10/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00562/AM17/	RLA File :17/24/040/00123/AM16/	Lic.No/Date:1710006272 12.02.2016	Defer Date:
35	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:73/4/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00125/AM17/	RLA File :03/94/040/00982/AM16/	Lic.No/Date:0310802686 18.02.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 07.12.2016.			

37	Case No.:3/4/83-ALC1/2016	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016	Status:Case Deferred
----	---------------------------	--	------------------------------	----------------------

			26.10.2016	
	HQ File :01/83/050/00055/AM17/	RLA File :03/95/040/00899/AM16/	Lic.No/Date:0310802704 19.02.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

	Case No.:2/17/83- ALC1/2015	Party Name:COGENT GLASS LIMITED	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00796/AM16/	RLA File :09/24/040/00577/AM16/	Lic.No/Date:0910063352 03.03.2016	Defer Date:
38	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:89/10/83- ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00557/AM17/	RLA File :31/83/040/00167/AM16/	Lic.No/Date:3110066030 03.03.2016	Defer Date:07.12.2016
39	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 22.11.2016. The case is re-listed for 07.12.2016.			

	Case No.:116/4/83- ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00168/AM17/	RLA File :10/24/040/00116/AM16/	Lic.No/Date:1010059424 04.03.2016	Defer Date:07.12.2016
40	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.06.2016. The case is re-listed for 07.12.2016.			

	Case No.:43/8/83- ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00340/AM17/	RLA File :09/24/040/00657/AM16/	Lic.No/Date:0910063361 04.03.2016	Defer Date:07.12.2016
41	Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 07.12.2016.			

42	Case No.:72/9/83-ALC1/2016	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00438/AM17/	RLA File :03/95/040/00884/AM16/	Lic.No/Date:0310803072 04.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 09.06.2016. The case is re-listed for 07.12.2016.			

44	Case No.:90/10/83-ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00558/AM17/	RLA File :31/83/040/00193/AM16/	Lic.No/Date:3110066102 30.03.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 22.11.2016. The case is re-listed for 07.12.2016.			

45	Case No.:38/4/83-ALC1/2016	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00090/AM17/	RLA File :05/23/040/00548/AM16/	Lic.No/Date:0510398120 01.04.2016	Defer Date:26.10.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 16.06.2016. The case is re-listed for 07.12.2016.			

46	Case No.:87/10/83-ALC1/2016	Party Name:JUNGBU CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00555/AM17/	RLA File :05/23/040/00010/AM17/	Lic.No/Date:0510398162 11.04.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA			

has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 22.11.2016. The case is re-listed for 07.12.2016.

47	Case No.:91/10/83-ALC1/2016	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Rejected
	HQ File :01/83/050/00559/AM17/	RLA File :05/23/040/00012/AM17/	Lic.No/Date:0510398169 12.04.2016	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as it would be difficult to establish nexus between import and export items in this case. Firm may request Drawback Directorate for fixation of Brand Rate of Drawback base in this case.				

48	Case No.:80/4/83-ALC1/2016	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00132/AM17/	RLA File :03/95/040/01022/AM16/	Lic.No/Date:0310804001 18.04.2016	Defer Date:07.12.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 22.11.2016. The case is re-listed for 07.12.2016.				

49	Case No.:33/8/83-ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00330/AM17/	RLA File :56/24/040/00001/AM17/	Lic.No/Date:5610004887 19.04.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:30/9/83-ALC1/2016	Party Name:NIPPON CARBIDE INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00396/AM17/	RLA File :05/24/040/00627/AM16/	Lic.No/Date:0510398329 27.04.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/394/2016-TSW dated 16.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:51/9/83-ALC1/2016	Party Name:GRIPPO SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00417/AM17/	RLA File :03/94/040/00079/AM17/	Lic.No/Date:0310804443 05.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.:34/8/83-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00331/AM17/	RLA File :08/24/040/00009/AM17/	Lic.No/Date:0810137880 10.05.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

53	Case No.:48/9/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00414/AM17/	RLA File :03/94/040/00062/AM17/	Lic.No/Date:0310804555 11.05.2016	Defer Date:26.10.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			

54	Case No.:23/8/83-ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00320/AM17/	RLA File :02/24/040/00008/AM17/	Lic.No/Date:0210206685 13.05.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the			

work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.:26/11/83-ALC1/2016	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00616/AM17/	RLA File :34/24/040/00306/AM16/	Lic.No/Date:3410042177 18.05.2016	Defer Date:07.12.2016
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 07.12.2016.				

56	Case No.:1/11/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00591/AM17/	RLA File :05/23/040/00073/AM17/	Lic.No/Date:0510398551 19.05.2016	Defer Date:07.12.2016
Decision :The Committee considered the case as per agenda and decided a copy of application forward to Deptt. of IPP. U.O to be issue . The case is re-listed for 07.12.2016.				

57	Case No.:27/10/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00495/AM17/	RLA File :05/24/040/00102/AM17/	Lic.No/Date:0510398689 31.05.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

58	Case No.:84/9/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00450/AM17/	RLA File :03/94/040/00161/AM17/	Lic.No/Date:0310805188 03.06.2016	Defer Date:07.12.2016
Decision :The Committee considered the case as per agenda and decided to defer the case for examin the request of the firm. The case is re-listed for 07.12.2016.				

59	Case No.:2/11/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:11/83-ALC1/2016	Status:Case Deferred
----	----------------------------	----------------------------	------------------------------	----------------------

			26.10.2016	
HQ File :01/83/050/00592/AM17/	RLA File :35/24/040/00008/AM17/	Lic.No/Date:3510044951 03.06.2016	Defer Date:07.12.2016	
Decision :The Committee considered the case as per agenda and decided to defer the case for examin the request of the firm. The case is re-listed for 07.12.2016.				

Case No.:22/11/83- ALC1/2016	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved	
HQ File :01/83/050/00612/AM17/	RLA File :08/24/040/00382/AM16/	Lic.No/Date:0810138129 08.06.2016	Defer Date:	
60	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:117/10/83- ALC1/2016	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved	
HQ File :01/83/050/00585/AM17/	RLA File :05/23/040/00136/AM17/	Lic.No/Date:0510398837 17.06.2016	Defer Date:	
61	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/2422015-TSW dated 15.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:53/10/83- ALC1/2016	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred	
62	HQ File :01/83/050/00521/AM17/	RLA File :04/24/040/00182/AM16/	Lic.No/Date:0410162060 23.06.2016	Defer Date:07.12.2016
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			

Case No.:33/11/83- ALC1/2016	Party Name:DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred	
63	HQ File	RLA File	Lic.No/Date:0310805723	Defer

:01/83/050/00623/AM17/	:03/94/040/00238/AM17/	27.06.2016	Date:07.12.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration the case for want of information from the firm. D/L to be issue by DGFT. The case is re-listed 07.12.2016.			

Case No.:27/11/83-ALC1/2016	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
HQ File :01/83/050/00617/AM17/	RLA File :03/94/040/01103/AM16/	Lic.No/Date:0310805846 30.06.2016	Defer Date:
64	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:28/11/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
HQ File :01/83/050/00618/AM17/	RLA File :03/94/040/00252/AM17/	Lic.No/Date:0310805849 30.06.2016	Defer Date:
65	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated Nil, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:29/11/83-ALC1/2016	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
HQ File :01/83/050/00619/AM17/	RLA File :03/94/040/00228/AM17/	Lic.No/Date:0310805831 30.06.2016	Defer Date:
66	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on		

account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.:31/11/83-ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00621/AM17/	RLA File :03/94/040/00256/AM17/	Lic.No/Date:0310805845 30.06.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/229/2016-TSW dated 17.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:23/10/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00491/AM17/	RLA File :35/24/040/00013/AM17/	Lic.No/Date:3510044971 01.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 07.12.2016.			

69	Case No.:99/9/83-ALC1/2016	Party Name:EVERY DENNISON INDIA PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00465/AM17/	RLA File :05/23/040/00174/AM17/	Lic.No/Date:0510398973 04.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 22.11.2016. The case is re-listed for 07.12.2016.			

70	Case No.:30/11/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00620/AM17/	RLA File :03/94/040/00278/AM17/	Lic.No/Date:0310805912 04.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 07.12.2016.			

71	Case No.:34/11/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00624/AM17/	RLA File :03/94/040/00260/AM17/	Lic.No/Date:0310805900 04.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written			

recommendation of Deptt. of C&PC(Chem.Div) vide their OM.No.14010/176/2011-CH-II dated 03.10.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72	Case No.:61/10/83-ALC1/2016	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00529/AM17/	RLA File :10/24/040/00019/AM17/	Lic.No/Date:1010059528 05.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:27/9/83-ALC1/2016	Party Name:CENGRES TILES LIMITED,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00393/AM17/	RLA File :08/24/040/00133/AM17/	Lic.No/Date:0810138242 07.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			

74	Case No.:25/9/83-ALC1/2016	Party Name:FLSMIDTH PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00391/AM17/	RLA File :04/24/040/00019/AM17/	Lic.No/Date:0410162084 11.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			

75	Case No.:59/10/83-ALC1/2016	Party Name:LUK PLASTCON LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00527/AM17/	RLA File :50/24/040/00022/AM16/	Lic.No/Date:5010002288 12.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on			

	21.10.2016. The case is re-listed for 07.12.2016.			
76	Case No.:32/11/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.11.2016. The case is re-listed for 07.12.2016.			
77	Case No.:96/10/83-ALC1/2016	Party Name:KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00564/AM17/	RLA File :02/24/040/00065/AM17/	Lic.No/Date:0210206831 13.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.10.2016. The case is re-listed for 07.12.2016.			
78	Case No.:101/10/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00569/AM17/	RLA File :03/94/040/00308/AM17/	Lic.No/Date:0310806264 14.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
79	Case No.:23/11/83-ALC1/2016	Party Name:OLYMPIC DECOR LLP	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00613/AM17/	RLA File :08/24/040/00101/AM17/	Lic.No/Date:0810138290 14.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 07.12.2016.			
80	Case No.:57/10/83-ALC1/2016	Party Name:PROEC ENERGY LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00525/AM17/	RLA File :05/24/040/00169/AM17/	Lic.No/Date:0510399097 15.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on			

	25.10.2016. The case is re-listed for 07.12.2016.			
81	Case No.:102/10/83-ALC1/2016	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00570/AM17/	RLA File :03/94/040/00173/AM15/	Lic.No/Date:0310806320 15.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			
82	Case No.:99/10/83-ALC1/2016	Party Name:GRIPPO SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00567/AM17/	RLA File :03/94/040/00313/AM17/	Lic.No/Date:0310806364 18.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			
83	Case No.:35/11/83-ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00625/AM17/	RLA File :03/94/040/01100/AM16/	Lic.No/Date:0310806341 18.07.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
84	Case No.:55/10/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00523/AM17/	RLA File :05/23/040/00203/AM17/	Lic.No/Date:0510399128 19.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			
85	Case No.:78/10/83-ALC1/2016	Party Name:JUNGBU CHEMICAL INDIA	Meet No/Date:11/83-ALC1/2016	Status:Case Deferred

		PRIVATE LIMITED	26.10.2016	
	HQ File :01/83/050/00546/AM17/	RLA File :05/23/040/00200/AM17/	Lic.No/Date:0510399136 19.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			
	Case No.:74/10/83-ALC1/2016	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
86	HQ File :01/83/050/00542/AM17/	RLA File :05/23/040/00210/AM17/	Lic.No/Date:0510399164 20.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			
	Case No.:36/11/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
87	HQ File :01/83/050/00626/AM17/	RLA File :03/94/040/00318/AM17/	Lic.No/Date:0310806454 21.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 07.12.2016.			
	Case No.:72/10/83-ALC1/2016	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00540/AM17/	RLA File :05/23/040/00096/AM17/	Lic.No/Date:0510399191 22.07.2016	Defer Date:
88	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/382/2016-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:73/10/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
89	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			
90	Case No.:79/10/83-ALC1/2016	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved

	HQ File :01/83/050/00547/AM17/	RLA File :05/23/040/00189/AM17/	Lic.No/Date:0510399193 22.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/382/2016-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:54/11/83- ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
91	HQ File :01/83/050/00644/AM17/	RLA File :03/95/040/00355/AM17/	Lic.No/Date:0310806673 27.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.11.2016. The case is re-listed for 07.12.2016.			

	Case No.:40/11/83- ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00630/AM17/	RLA File :03/94/040/00336/AM17/	Lic.No/Date:0310806718 29.07.2016	Defer Date:
92	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:49/11/83- ALC1/2016	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Deferred
93	HQ File :01/83/050/00639/AM17/	RLA File :03/95/040/00356/AM17/	Lic.No/Date:0310806726 29.07.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 07.12.2016.			

	Case No.:56/10/83- ALC1/2016	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
94	HQ File :01/83/050/00524/AM17/	RLA File :05/23/040/00202/AM17/	Lic.No/Date:0510399308 01.08.2016	Defer Date:


 Director General of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi

Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/382/2016-TSW dated 03.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

95	Case No.:50/11/83-ALC1/2016	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00640/AM17/	RLA File :03/95/040/00354/AM17/	Lic.No/Date:0310806746 01.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:48/11/83-ALC1/2016	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00638/AM17/	RLA File :03/95/040/00299/AM17/	Lic.No/Date:0310806833 03.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:41/11/83-ALC1/2016	Party Name:DEVIDAYAL CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00631/AM17/	RLA File :03/94/040/00369/AM17/	Lic.No/Date:0310806848 04.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98	Case No.:46/11/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00636/AM17/	RLA File :03/95/040/00165/AM17/	Lic.No/Date:0310806860 04.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:17/11/83-ALC1/2016	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00607/AM17/	RLA File :05/23/040/00216/AM17/	Lic.No/Date:0510399365 05.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:38/11/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310806867	Defer Date:

:01/83/050/00628/AM17/	:03/94/040/00366/AM17/	05.08.2016	
Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 09.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:56/11/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00646/AM17/	RLA File :03/95/040/00287/AM17/	Lic.No/Date:0310806868 05.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	Case No.:47/11/83-ALC1/2016	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00637/AM17/	RLA File :03/95/040/00382/AM17/	Lic.No/Date:0310806956 09.08.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 07.12.2016.			

103	Case No.:58/11/83-ALC1/2016	Party Name:MERIT POLYPLAST	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00648/AM17/	RLA File :03/95/040/00362/AM17/	Lic.No/Date:0310806958 09.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
--	--

104	Case No.:42/11/83-ALC1/2016	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00632/AM17/	RLA File :03/94/040/00193/AM17/	Lic.No/Date:0310807067 11.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.:57/11/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00647/AM17/	RLA File :03/95/040/00385/AM17/	Lic.No/Date:0310807063 11.08.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 26.10.2016. The case is re-listed for 07.12.2016.			

106	Case No.:1/10/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00469/AM17/	RLA File :03/95/040/00150/AM17/	Lic.No/Date:0310807101 12.08.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 25.10.2016. The case is re-listed for 07.12.2016.			

107	Case No.:82/10/83-ALC1/2016	Party Name:ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Rejected
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 07.12.2016.			

108	Case No.:9/11/83-	Party Name:KLJ	Meet No/Date:11/83-	Status:Case
-----	-------------------	----------------	---------------------	-------------

ALC1/2016	ORGANIC LTD	ALC1/2016 26.10.2016	Deferred
HQ File :01/83/050/00599/AM17/	RLA File :05/23/040/00228/AM17/	Lic.No/Date:0510399456 12.08.2016	Defer Date:07.12.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.11.2016. The case is re-listed for 07.12.2016.			

Case No.:39/11/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
HQ File :01/83/050/00629/AM17/	RLA File :03/94/040/00412/AM17/	Lic.No/Date:0310807119 12.08.2016	Defer Date:
109	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 09.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:43/11/83- ALC1/2016	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
HQ File :01/83/050/00633/AM17/	RLA File :03/94/040/00370/AM17/	Lic.No/Date:0310807117 12.08.2016	Defer Date:
110	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:12/11/83- ALC1/2016	Party Name:ATUL LIMITED,	Meet No/Date:11/83- ALC1/2016 26.10.2016	Status:Case Approved
HQ File :01/83/050/00602/AM17/	RLA File :08/24/040/00187/AM17/	Lic.No/Date:0810138488 16.08.2016	Defer Date:
111	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	This above decision was taken in context of the Department of Chemicals and Petrochemicals		

	letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
--	--	--	--

112	Case No.:10/11/83-ALC1/2016	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00600/AM17/	RLA File :08/24/040/00188/AM17/	Lic.No/Date:0810138501 17.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:11/11/83-ALC1/2016	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00601/AM17/	RLA File :08/24/040/00189/AM17/	Lic.No/Date:0810138502 17.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:19/11/83-ALC1/2016	Party Name:COOL COSMETICS (P) LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00609/AM17/	RLA File :04/24/040/00078/AM17/	Lic.No/Date:0410162197 17.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes.	
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

115	Case No.:55/11/83-ALC1/2016	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00645/AM17/	RLA File :03/95/040/00399/AM17/	Lic.No/Date:0310807161 17.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.:61/11/83-ALC1/2016	Party Name:MALABAR EQUIPMENTS AND GENERAL TRADERS PVT	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00651/AM17/	RLA File :10/24/040/00048/AM17/	Lic.No/Date:1010059587 17.08.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 28.10.2016. The case is re-listed for 07.12.2016.			

117	Case No.:7/11/83-ALC1/2016	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00597/AM17/	RLA File :05/23/040/00244/AM17/	Lic.No/Date:0510399491 19.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118	Case No.:8/11/83-ALC1/2016	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00598/AM17/	RLA File :05/23/040/00240/AM17/	Lic.No/Date:0510399506 19.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.:14/11/83-ALC1/2016	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00604/AM17/	RLA File :08/24/040/00123/AM17/	Lic.No/Date:0810138510 19.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.:15/11/83-ALC1/2016	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00605/AM17/	RLA File :08/24/040/00185/AM17/	Lic.No/Date:0810138511 19.08.2016	Defer Date:

121	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.:18/11/83-ALC1/2016	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00608/AM17/	RLA File :04/24/040/00088/AM17/	Lic.No/Date:0410162211 22.08.2016	Defer Date:26.10.2016
	Decision : The Committee considered the case as per agenda and noted that hard copy from has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 28.10.2016. The case is re-listed for 07.12.2016.			

122	Case No.:45/11/83-ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00635/AM17/	RLA File :03/94/040/00373/AM17/	Lic.No/Date:0310807294 22.08.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 28.10.2016. The case is re-listed for 07.12.2016.			

123	Case No.:3/11/83-ALC1/2016	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00593/AM17/	RLA File :03/94/040/00389/AM17/	Lic.No/Date:0310807306 23.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	Case No.:44/11/83-ALC1/2016	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Deferred
	HQ File :01/83/050/00634/AM17/	RLA File :03/94/040/00420/AM17/	Lic.No/Date:0310807308 23.08.2016	Defer Date:07.12.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 28.10.2016. The case is re-listed for 07.12.2016.			

125	Case No.:13/11/83-ALC1/2016	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00603/AM17/	RLA File :08/24/040/00182/AM17/	Lic.No/Date:0810138534 24.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:51/11/83-ALC1/2016	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00641/AM17/	RLA File :03/94/040/00326/AM17/	Lic.No/Date:0310807407 26.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.:52/11/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00642/AM17/	RLA File :03/94/040/00457/AM17/	Lic.No/Date:0310807408 26.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 09.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
128	Case No.:53/11/83-ALC1/2016	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00643/AM17/	RLA File :03/94/040/00398/AM17/	Lic.No/Date:0310807410 26.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
129	Case No.:60/11/83-ALC1/2016	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00650/AM17/	RLA File :02/24/040/00099/AM17/	Lic.No/Date:0210206934 26.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/152/2016-TSW dated 15.11.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
130	Case No.:5/11/83-ALC1/2016	Party Name:LUK PLASTCON LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00595/AM17/	RLA File :50/24/040/00006/AM17/	Lic.No/Date:5010002298 08.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
--	--

131	Case No.:25/11/83-ALC1/2016	Party Name:LUK PLASTCON LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00615/AM17/	RLA File :50/24/040/00005/AM17/	Lic.No/Date:5010002297 08.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.:62/11/83-ALC1/2016	Party Name:SATYAM POLY PLAST	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00652/AM17/	RLA File :13/24/040/00023/AM17/	Lic.No/Date:1310048374 09.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:63/11/83-ALC1/2016	Party Name:SATYAM POLY PLAST	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00653/AM17/	RLA File :13/24/040/00024/AM17/	Lic.No/Date:1310048373 09.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:24/11/83-ALC1/2016	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00614/AM17/	RLA File :08/24/040/00233/AM17/	Lic.No/Date:0810138648 12.09.2016	Defer Date:
134	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:6/11/83-ALC1/2016	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
	HQ File :01/83/050/00596/AM17/	RLA File :31/83/040/00078/AM17/	Lic.No/Date:3110066358 07.10.2016	Defer Date:
135	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:64/11/83-ALC1/2016	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:11/83-ALC1/2016 26.10.2016	Status:Case Approved
136	HQ File :01/83/050/00654/AM17/	RLA File :08/24/040/00262/AM17/	Lic.No/Date:0810138878 18.10.2016	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:28.11.2016
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

11/17

M-169

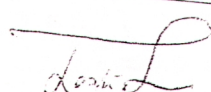
Repeat basis

Sub.: Application from M/s. Neelikon Food Dyes and Chemicals Ltd., Mumbai for fixation of norms. A.A.No. - 0310786235 dt. 01.07.14

M/s. Neelikon Food Dyes and Chemicals Ltd., Mumbai have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Solvent Yellow 43 /Solvent Yellow 116.**

Their application has been examined. They have furnished details of manufacturing process and past production consumption data, this Department This Department recommends the following norms for present licence application:

Item of export	Qty.	Item of import	Qty.
Solvent Yellow 43 /Solvent Yellow 116.	1 kg	4-Chloro-1, 8-Naphthalic anhydride	1.047 kg


(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udvog Bhavan, New Delhi
Deptt. of C&PC U.O. No. 14010/44/2009/Ch. II dated 30.11.2012

29/11

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

11/17
M-168
Repeat letter

Sub: Application from M/s. Galaxy Surfactants for issuance of licence.

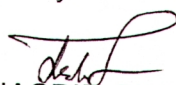
(Lic. no. ~~0710767917~~ ~~20.08.14~~
0310786869 dt. 15.07.14)

M/s. Galaxy Surfactants have submitted present application for issuance of licence for the import of raw material for the manufacture and export of **Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

Item of export	Qty	Item of import	Qty
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 kg	Lauric Acid	0.177 kg
		Myristic Acid	0.058 kg
		Dimethyl Amino Propyl Amine	0.111 kg

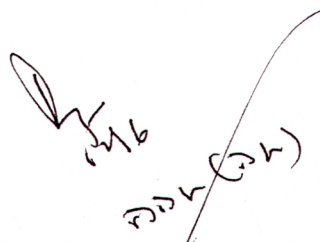
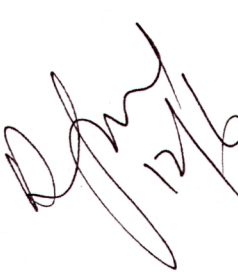
HDPE Granules may be allowed as per packaging policy.


(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 148 /2011- Ch.II dated 17.2.2013

Copy received
RA.

2.6/14


Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

11/17

m-179

Repect Aditi's

30

Subject: Advance Authorization application from M/s. United Phosphorus Ltd. for the import of raw material against the export of Mancozeb Technical 85% and MANVOZEB 80%WP

Ref: U.O. No. 01/83/50/141/AM16/DES-4/322 dated 6.7.2015

U.O. No. 01/83/50/142/AM16/DES-4/298 dated 9.6.2015

306

M/s. United Phosphorus Ltd. have submitted present application for the import of raw material against the export of Mancozeb Technical 85% and MANVOZER 80%WP

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310792999 dated 16.01.2015)

1. Item of Export	Qty.	Item of Import	Qty
Mancozeb Technical 85%	1 kg.	1. Ethylene Diamine	0.204 kg.
		2. Sodium Ligno Sulfonate	0.0205 kg.
		3. Manganese Sulphate	0.1701 kg
		4. Zinc Sulphate	0.0470 kg
		5. Hexamine	0.0190 kg

(Advance Authorization No. 0310792792 dated 9.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
Mancozeb Technical 80% WP	1 kg.	1. Ethylene Diamine	0.190 kg.
		2. Sodium Ligno Sulfonate	0.052 kg.
		3. Manganese Sulphate	0.557 kg
		4. Zinc Sulphate	0.051 kg
		5. Hexamine	0.017 kg

This issue with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 143

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. Of C&PC U.O. No. 15022/7/2013 -CH-II dated 5.10.2015

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

11/17
M-17a
Report 10/11/13

Sub: Application from M/s. Vidhi Dyestuuffs Mfg. Ltd. for issuance of licence. A.A.No. 0310758989 dt. 25.11.13 ✓

M/s. Vidhi Dyestuuffs Mfg. Ltd., have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of Sunset Yellow.

The party has furnished details of manufacturing process with chemical equations and molecular formula. They have also furnished three years production consumption data duly certified by CA.

Item of export.	Qty.	Item of import	Qty.
Sunset Yellow (C.I.No. 15985) (Dye content: 85%)	1 kg.	Sulphanilic Acid Sodium Nitrite Soda Ash Beta Naphthol	0.425 kg 0.184 kg 0.432 kg 0.527 kg


(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S.Mohan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/38/2007-Ch.II dated 10.1.2008

Agg

11
504
✓ 17-128

F. No. 7/394/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization for the export of Decal - M/s Nippon Carbide India Pvt. Ltd

Ref : DGFT UO. No.01/83/050/804/AM-15/DES-IV

Advance Auth. No.0510391958 Dated 12-11-2014

The case has been examined and the firm has claimed wastage more than 60% for all the three imported items which appears to be on higher side. As no calculation and justification was given. They have also not given weight of export product, therefore, following norms are recommended :-

Export item :- Decal

Quantity:- 3,60,000.00 set

Import item :-

S.No.	Item description	Quantity recommended for manufacture of 1 Kg of export product
1	Relevant PVC Film	1.05 sq.mt./sq.mt. content contains in export product
2	Relevant Application Film	1.05 sq.mt./sq.mt. content contains in export product
3	Ink <i>relevant</i>	1.05 Kg/Kg content contains in export product

(Subject to approval of TA(B))

NLP
(NAND LAL)
Consultant
16-11-2016

DGFT(NC) *16-11-16*

11
M-179

F. No. 7/198/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance authorization for the export of Carbon Black of all grades -
M/s Philips Carbon Black Ltd.

Ref : DGFT UO. No.01/83/50/323/AM-16/DES-IV

Adv. Auth. No. 0210205640 dt. 16-03-2015

The case has been examined. Based on CA Certificate, production/ consumption data and justification given by the firm, the quantity of import product is amended as under:-

Export product: Carbon Black of all grades

Quantity : 1082 MT

Import Item	Quantity	
	From	To
Creosote Oil	323.5829 MT	2000 MT


(NAND LAL)
Consultant
19-04-2016

DGFT(NC)

No 7/198/15 TSV dt 28/4/15

A2911

21

4
218

11/17

1

Repeat Testing

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Givavdan India Pvt. Ltd. for the import of raw material against the export of Oral Care Compound DP 7234 IDA (Advance Authorization No. ~~071005734~~ dated ~~15.7.15~~)
0710098498 dt. 24.09.13 ✓

Ref: U.O. No. 01/83/50/446/AM-15/DES-IV/874 dated 16.2.2015

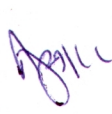
M/s. Givavdan India Pvt. Ltd. have submitted present application for the import of raw material against the export of Oral Care Compound DP 7234 IDA

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Oral Care Compound DP 7234 IDA	1 kg	1. L- Menthol FCC	0. 510 kg.
		2. Anethole Synthetic DQ (AF) 41452TT	0. 1680 kg
		3. EMF 1280A Heart for DP 7234 IDA	0.1098 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjjar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/74/2014-CH-II dated 17.5.2015



11/3

No.7/380/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Insulation Glass - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/464/AM-16/DES-IV

Advance Authorization No.0510386561 dated 15-05-2014

Taking cue from SION A 2091, the following norms are recommended:-

Export Item 1:

Item Description	Quantity
Triple layer laminated glass – 15mm clt glass + 1.52mm clr pvb film + 15mm clt glass	956 sq mt

Import Items:

Sl. No. of appl.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	3441.6 sq mt
3	0.76 mm clear PVB filme	4206.4 sq mt

Export Item 2:

Item Description	Quantity
Triple layer laminated glass – 15mm clt glass + 1.52mm clr pvb film (colour +clr) + 15mm clt glass + 1.52 mm clr pvb + 15mm clt glass	63.00 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	226.8 sq mt
3	0.76 mm clear PVB filme	207.9 sq mt
4	0.38 mm pvb film – colour	138.6 sq mt

Export Item 3:

Item Description	Quantity
Triple layer laminated glass – 15mm clt glass + 1.52mm clr pvb + 15mm clt glass + 1.52 mm clr pvb + 15mm clt glass	63 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	226.8 sq mt
3	0.76 mm clear PVB filme	138.6 sq mt
4	0.38 mm pvb film – colour	277.2 sq mt

Agg

Export Item 4:

Item Description	Quantity
Triple layer laminated glass – 15mm ext clt glass + 1.52mm clr pvb film + 15mm ext clt glass + 1.52 mm clr pvb + 15mm ext clt glass	332.00 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	15 mm extra Clear Float Glass	1195.2 sq mt
3	0.76 mm clear PVB filme	1460.8 sq mt

Export Item 5:

Item Description	Quantity
Triple layer laminated glass – 15mm ext clt glass + 1.52mm pvb colour+clr + 15mm ext clt glass + 1.52 mm clr pvb + 15mm ext clt glass	28.00 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	15 mm extra Clear Float Glass	100.8 sq mt
3	0.76 mm clear PVB filme	92.4 sq mt
4	0.38 mm pvb film – colour	61.6 sq mt

Export Item 6:

Item Description	Quantity
Triple layer laminated glass – 15mm ext clt glass + 1.52mm colour pvb + 15mm ext clt glass + 1.52 mm clr pvb + 15mm ext clt glass	28.00 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	15 mm extra Clear Float Glass	100.8 sq mt
3	0.76 mm clear PVB filme	61.6 sq mt
4	0.38 mm pvb film – colour	123.20 sq mt

* Subject to approval of TA (13)

NLQ

(NAND LAL)
Consultant
03-11-2016

DGFT (NC)

11
25

7/28/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization for the export of Foot & Nail Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/236/AM-16/DES-IV

Adv. Auth. No. 0510392990 dt. 27-10-2015

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan and in the past same norms were approved. Accordingly the following norm is recommended:-

Export product: Foot & Nail Cream

Quantity : 40,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1.	Myristyl Alcohol	803.867
2.	Fragrance Refresh (162192)	80.000
3.	Dragosantol 100 (Bisabolol)	40.200
4.	Paraffin Wax 60-63	402.000
5.	Liquid Paraffin BP	3214.432
6.	Allantoin	40.200
7.	Tegocare 450	1407.000
8.	Tegin M Glyceryl Stearate Veg (Glyceryl Stearate)	1005.000
9.	Xiameter PMX0345 Cyclosiloxane (DC-0345)	1608.000
10.	Vitamin E Acetate (Tocopheryl Acetate)	40.200
11.	Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100CST)	402.000
12.	Glycerin BP/EP/USP (Glycerol)	10050.000
13.	D-Panthenol USP	400.000
14.	Euxyl K340	400.000

DGFT (NC)

[Signature]
16.11.16

[Signature]
(Nand Lal)
Consultant
26-10-2016

11/06

No.7/28/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Dry Skin Recovery Cream -
M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/237/AM-16/DES-IV
Adv. Auth. No. 0510393003 dt. 28-01-2015

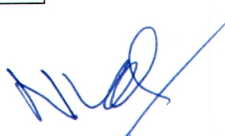
The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, the norms was fixed in the past. Accordingly in this case also same norms is recommended for item no. 1-17 and item no. 18 is recommended as requested for by the firm :-

Export product: Dry Skin Recovery Cream
Quantity : 40,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended per kg of export product
1.	Stearic Acid BP Powder	0.01759 Kg
2	Hydroveg V V	0.05025 Kg
3	Fragrance EBA 12341	0.0015 Kg
4	Sisterna SP30-C (Sucrose distearate) DKF-50	0.0201 Kg
5	Sisterna SP70-C (Sucrose Stearate (DKF 160)	0.007035 Kg
6	Keltrol CG F (Xanthan gum)	0.00201 Kg
7	Polysorbate 60	0.003015 Kg
8	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245)	0.005025 Kg
9	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10	Cithrol GMS 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11	Lanette O (Cetearyl alcohol)	0.02764 Kg
12	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14	Propylene Glycol EP 28 Kg	0.01005 Kg
15	WAS BP-EP Silk 783-L) (White Soft paraffin)	0.0201 kg
16	Isopropyl Myristate	0.03015 Kg
17	Euxyl K 340	0.01005 Kg
18	Corridon (Alumina) Corindon 100	0.02010 Kg

DGFT(NC)


(Nand Lal)
Consultant
03-11-2016

11
21

F. No. 7/34/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No.3110065695 dated 01-10-2015 for the export of 1/S Coated Art Paper in Sheet - M/s Bilt Graphic Paper Products Ltd.

Ref : DGFT UO. No.01/83/50/899/AM-16/DES-IV

Taking cue from SION A 3029, A 3032 and SION A 3272, the following norms are recommended :-

Export Item No.1: 1/S Coated Art Paper in Sheets 50 GSM to 180 GSM

Quantity: 500 MT

Export Item No.2: 1/S Coated Art Paper in Reels 50 GSM to 180 GSM

Quantity: 1,500 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended / MT of export
1	Wood Pulp	0.8587 MT
2	Calcium Carbonate	0.2325 MT
3	Latex (50% concentration)	0.0520 MT
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch)	0.0558 MT
5	Coating Chemicals Carboxy Methyl Cellulose Poly Vinyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilyls, (E) Modified Starch (Ecosphere -2202)	0.01356 MT
6	Stretch Film	As per packing policy
7	Poly Kraft Paper	As per packing policy



Export Item No.3: 1/S Coated Art Board in Sheets 180 GSM to 350 GSM
Quantity: 210 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended/ MT of export
1	Wood Pulp	0.925 MT
2	Calcium Carbonate	0.117 MT
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch WEC	0.047 MT
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nyलगum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202)	0.017 MT
8	Clay	0.033 MT
9	SBR Latex (50% DRC)	0.021 MT

Export Item No.4: 2/S Coated Art Board in Sheets 180 GSM to 350 GSM
Quantity: 2,500 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended/ MT of export
1	Wood Pulp	0.9414 MT
2	Calcium Carbonate	0.1450 MT
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch)	0.0465 MT
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nyलगum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202)	0.0291 MT
8	Clay	0.080 MT
9	SBR Latex (50% DRC)	0.0540 MT
10	Consumable Item – Press Belt	As applied for subject to maximum CIF value of 0.64% of FOB value.
11	Consumable Item – Forming Wire (2 nd Bottom Tranfer Belt)	
12	Consumable Item – Tranfer Belt	
13	Consumable Item – Screen	
14	Consumable Item – Tranfer Belt (Fabric and Paper Making)	
15	Consumable Item – Ventabelt	
16	Consumable Item – Coating Blade	

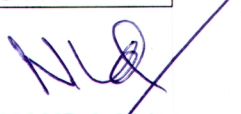
Conulor

Export Item No.5: 2/S Coated Art Board in Reels 180 GSM to 350 GSM

Quantity: 1,500 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended/ MT of export
1	Wood Pulp	0.9414 MT
2	Calcium Carbonate	0.1450 MT
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch)	0.0465 MT
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202)	0.0291 MT
8	Clay	0.080 MT
9	SBR Latex (50% DRC)	0.0540 MT


(NAND LAL)
Consultant
03-11-2016

DGFT(NC)


16-11-16

11/22

7/28/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization for the export of Dry Skin Recovery Cream -M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/739/AM-16/DES-IV

Adv. Auth. No. 0510395992 dt. 20-10-2015

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, the norms was fixed in the past. Accordingly in this case also same norms are recommended.

Export product: Dry Skin Recovery Cream

Quantity : 60,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended per kg of export product
1.	Stearic Acid BP Powder	0.01759 Kg
2	Hydroveg V V	0.05025 Kg
3	Fragrance EBA 12341	0.0015 Kg
4	Sisterna SP30-C (Sucrose distearate) DKF-50	0.0201 Kg
5	Sisterna SP70-C (Sucrose Stearate (DKF 160)	0.007035 Kg
6	Keltrol CG F (Xanthan gum)	0.00201 Kg
7	Polysorbate 60	0.003015 Kg
8	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245)	0.005025 Kg
9	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10	Cithrol GMS 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11	Lanette O (Cetearyl alcohol)	0.02764 Kg
12	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14	Propylene Glycol EP 28 Kg	0.01005 Kg
15	WAS BP-EP Silk 783-L) (White Soft paraffin)	0.0201 kg
16	Isopropyl Myristate	0.03015 Kg
17	Euxyl K 340	0.01005 Kg
18	Corridon (Alumina) Corindon 100	0.02010 Kg

(Nand Lal)
Consultant
27-10-2016

DGFT(NC)

11
32

F. No. 7/34/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No.3110065771 dated 26-11-2015 for the export of 2/S Coated Art Paper in Sheet - M/s Bilt Graphic Paper Products Ltd.

Ref : DGFT UO. No.01/83/50/890/AM-16/DES-IV

Taking cue from SION A 3030 and A 3272 and norms earlier approved in Norms Committee Meeting No.2/2015-16 held on 28-05-2015, the following norms are recommended :-

Export Item No.1: 2/S Coated Art Paper in Sheets 70 GSM to 180 GSM

Quantity: 2,500 MT

Export Item No.2: 2/S Coated Art Paper in Reels 70 GSM to 180 GSM

Quantity: 1,000 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended / MT of export
1	Wood Pulp	0.8100 MT
2	Calcium Carbonate	0.3351 MT
3	Latex (50% concentration)	0.0774 MT
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch)	0.0740 MT
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilys, (E) Modified Starch (Ecosphere -2202)	0.0194 MT
6	Stretch Film	As per packing policy
7	Poly Kraft Paper	As per packing policy

Export Item No.3: 2/S Coated Art Board in Sheets 180 GSM to 350 GSM

Quantity: 2,500 MT

Import Items:

S.No. as per application	Item Description	Qty. Recommended/ MT of export
1	Wood Pulp	0.9414 MT
2	Calcium Carbonate	0.1450 MT
4	Wet End Chemicals (Retention Aid, AKD Dimer of Fatty Acid AKD Emulsifier Resin 216 AKD Stabiliser 472 Optical Brightening Agent Dispersant Cationic Starch, Oxidised Starch)	0.0465 MT
5	Coating Chemicals Carboxy Methl Cellulose Poly Inyl Alcohol, Hardner, Lubricant, Antifoamer, Optical Brightening Agent, Dispersant, (A) Nylgum, (B) Perfecta Coat, (C) Excel Coat, (D) Stabilyls, (E) Modified Starch (Ecosphere -2202)	0.0291 MT
8	Clay	0.080 MT
9	SBR Latex (50% DRC)	0.0540 MT
10	Consumable Item – Press Belt	As applied for subject to maximum CIF value of 0.64% of FOB value.
11	Consumable Item – Forming Wire (2 nd Bottom Tranfer Belt)	
12	Consumable Item – Tranfer Belt	
13	Consumable Item – Screen	
14	Consumable Item – Tranfer Belt (Fabric and Paper Making)	
15	Consumable Item – Ventabelt	
16	Consumable Item – Coating Blade	

DGFT(NC)

C. Shetty
16.11.16

NLQ

(NAND LAL)
Consultant
28-10-2016

11
504
M-178

F. No. 7/394/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization for the export of Decal - M/s Nippon Carbide India Pvt. Ltd

Ref : DGFT UO. No.01/83/050/804/AM-15/DES-IV

Advance Auth. No.0510391958 Dated 12-11-2014

The case has been examined and the firm has claimed wastage more than 60% for all the three imported items which appears to be on higher side. As no calculation and justification was given. They have also not given weight of export product, therefore, following norms are recommended :-

Export item :- Decal

Quantity:- 3,60,000.00 set

Import item :-

S.No.	Item description	Quantity recommended for manufacture of 1 Kg of export product
1	Relevant PVC Film	1.05 sq.mt./sq.mt. content contains in export product
2	Relevant Application Film	1.05 sq.mt./sq.mt. content contains in export product
3	Ink <i>Relevant</i>	1.05 Kg/Kg content contains in export product

(Subject to approval of TA(B))


(NAND LAL)
Consultant
16-11-2016

DGFT(NC)

Chellu
16.11.16

11
61

No.7/242/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Authorization for the export of Self Adhesive paper and film ...-
M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/585/AM-16/DES-IV

Advance Authorization No.0510398837dated 17-06-2016

The case has been examined and DIPP recommends the following norms based on past approved for item no.1 & 2 and third on same pattern, taking into consideration of thickness of film:-

Export product No.1: Self Adhesive Paper 155 GSM +/-10%

Quantity : 1 Sq.Meter

Import Items:

S.No.	Description of Item	Quantity recommended
1	Coated Paper 78 GSM +/-10%	1.04 Sq.Meter/ Sq. meter content contain in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ Sq. meter content contain in export product
3	Solprene Butadiene Styrene polymer	0.003454778 Kg
4	Sylvalite Rosin Ester Gums	0.0060968 Kg
5	Quintac Styrene Isoprene Copolymer	0.0026419 Kg
6	Regalite Hydrocarbon Resin	0.0017275 Kg

Export Product No.2:- Self Adhesive Film 118 GSM +/-10%

Quantity : 1 Sq.Meter

Import Items:

S.No.	Description of Item	Quantity recommended
7.	BOPP Film 42 GSM +/-10%	1.04 Kg/ KG content contain in export product
8.	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. meter content contain in export product
9.	Solprene Butadiene Styrene polymer	0.00355947 Kg
10.	Sylvalite Rosin Ester Gums	0.00628159333 Kg
11.	Quintac Styrene Isoprene Copolymer	0.0027194666 Kg
12.	Regalite Hydrocarbon Resin	0.0017798233 Kg

Export Product No.3:- Self Adhesive Film 165 GSM +/-10%

Quantity : 1 Sq.Meter

Import Items:

S.No.	Description of Item	Quantity recommended
13.	Thermal Film 85 GSM +/-10%	1.04 Kg/ KG content contain in export product
14.	Glassine Base Paper 59 GSM +/-10%	1.05 Sq. Meter/ Sq. meter content contain in export product
15.	Solprene Butadiene Styrene polymer	0.004317475 Kg
16.	Westrez rosin Ester	0.0031746 Kg
17.	Quintac Styrene Isoprene Copolymer	0.002821875 Kg
18.	Regalite Hydrocarbon Resin	0.0021164125 kg
19.	Wingtack Hydrocarbon Resin	0.0088748 Kg

Conello
16.11.16

NLP

(Nand Lal)
Consultant
15-11-2016

DGFT(NC)

11
65

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **Cyan offset ink (14% +/- 3% .Pigment and 39% +/- 3% solid resin, Magenta Offset Ink [14% +/- 3% Pigment & 38% +/- 3% Solid resin], Yellow Offset Ink [12% +/- 3% Pigment & 41% +/- 3% Solid Resin], Black Offset Ink (Pigment content 16% +/-3% and Solid Resin 37% +/-3%)** - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/618/AM-17/DES-4

Advance Authorization No. 0310805849 **Dt.**30.06.2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: 1) Cyan Offset Ink [14% +/- 3% Pigment and 39% +/- 3% solid resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.44
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.34
3	1c. Microcrystalline Wax Compound	0.03
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.01
6	1f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.09
7	1g. White Petroleum Jelly	0.01
8	1h. Organo clay Bentonite.	0.01
9	1i. Kaolin Clay	0.03
10	1j. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100 %	0.02



Export Item: 2) Magenta Offset Ink [14% +/- 3% Pigment & 38% +/- 3% Solid resin]
Quantity: 1 kg.

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
11	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.47
12	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/- 2%	0.31
13	2c. Microcrystalline Wax Compound	0.03
14	2d. Coxi-Oxiretarder	0.01
15	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.01
16	2f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.07
17	2g White Petroleum Jelly	0.01
18	2h. Organo clay Bentonite.	0.01
19	2i. Kaolin Clay	0.03
20	2j. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100 %	0.03

Export Item: 3) Yellow Offset Ink [12% +/- 3% Pigment & 41% +/- 3% Solid Resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
21	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/- 2%Solid Resin)	0.46
22	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/- 2%	0.32
23	3c. Microcrystalline Wax Compound	0.03
24	3d. Coxi-Oxiretarder	0.01
25	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.01
26	3f. Petroleum distillate - Distillation range 240-330 degrees celcius	0.08
27	3g.White Petroleum Jelly	0.01
28	3h.Organo clay Bentonite.	0.01
29	3i. Kaolin Clay	0.03
30	3j. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100 %	0.04

CPM/107

Export Item: 4) Black Offset Ink (Pigment content 16% +/-3% and Solid Resin 37% +/-3%)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
31	4a. Carbon Black	0.15
32	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.03
33	3c. Microcrystalline Wax Compound	0.03
34	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.	0.25
35	4e. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 54%+/-2%.	0.218
36	4f. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.01
37	4g. Petroleum Distillate -distillation range 240-330degree celsius	0.08
38	4h. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.09
39	4i. White Petroleum Jelly	0.03
40	4j. Organo clay Bentonite.	0.012
41	4k.Coxi-Oxiretarder	0.03
42	4l. Kaolin Clay	0.03

DGFT (NC)

[Signature] 16.11.16

[Signature]
(NAND LAL)
Consultant

11
67

No.7/229/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No.0310805845 dated 30-06-2016 - M/s Dee Dee Label

Ref: DGFT UO. No.01/83/050/621/AM-17/ DES-4

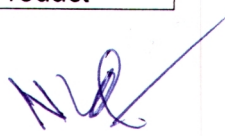
The case has been examined and the following norm is recommended:-

Export item : One side silicone coated paper (65 GSM +/- 10%)

Quantity : 1.00 Sq mt.

Import Items :

S.No	Item description	Quantity recommended
1	Glassine paper 65 GSM+/- 10% in Jumbo Roll	1.05 Sq Mtr./Sq. Mtr content contain in Export Product


(NAND LAL)
Consultant
17-11-2016

DGFT(NC)



Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

11/17
71
Repeat process

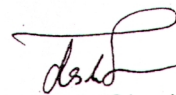
Sub: Application from M/s. Dorf Ketal Chemicals for fixation of norms

M/s. Dorf Ketal Chemicals (I) Pvt. Ltd. have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **Chemical Name: Organic Mixture, Trade Name: PX 3402/SR 1842**

Their application has been examined. The party has furnished details of manufacturing process. The different ingredients are mixed in pre-determined ratio. Based on the details of the manufacturing process, this Department recommends following norms for the present licence application:

A.A.No - 0310805900 dt. 04.07.2016

Item of export	Qty.	Item of import	Qty.
Organic Mixture /Octane Booster, Trade Name: PX 3402/SR 1842	1 kg	Ferrocene 98%/Ferrocene 98% (Biscyclopentadienyliron)	0.0903


(Jasbir Singh)
Consultant

Sh. G. Saravanan, FTDO, Office of DGFT, Udyog Bhawan, New Delhi
Department of C&PC UO No. 14010 / 176 /2011 -Ch. II dated 3.10.2012

11
72

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **Pigment Blue UV Paper Concentrate (Pigment Content 35% +/- 1 % ,Resin Content 58%+/- 1 %) - M/s. Huber Group India Pvt. Ltd.**

Ref : DGFT UO. No.01/83/50/569AM-17/DES-4

Advance Authorization No. 0310806264

Dt.14-07-2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: Pigment Blue UV Paper Concentrate (Pigment Content 35% +/- 1 %, Resin Content 58%+/- 1 %)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	Pigment Blue 15:3 (WC) on 100% basis	0.36618
2	Polyester acrylate (Di Trimethylol Propane Based) (or its Raw material)	-
3	2a) Acrylic Acid	0.14107
4	2b) Dimer Acid	0.02524
5	2c) Phthalic Anhydride	0.02286
6	2d) Di Tri Methylol Propane	0.14550
7	Epoxy Acrylate (or its Raw material)	-
8	3a) Acrylic Acid	0.06440
9	3b) Epoxy Resins	0.16939
10	3c) Mono Ethyl Hydro Quinone	0.00116
11	3d) Benzyl Dimethyl Amine	0.00110
12	3e) Glyceryl Propoxy Triacrylate	0.05580
13	Trimethylol Propane Ethoxy Tri Acrylate	0.06396

DGFT(NC)

Consultant
16-11-16

(Nand Lal)
(Nand Lal)
Consultant
03-11-2016

~~11/08~~

Ref : DGFT UO. No.01/83/050/540/AM-17/DES-IV

Connelly 10-11-14

11
90

File No.7/382/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Poly Films Ltd.

Ref : DGFT UO. No.01/83/050/547/AM-17/DES-IV

Advance Authorization No. : 0510399193 dated 22-07-2016

The case has been examined and in the meeting no. 3 dated 12.06.2015 the norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item : Rolls of Photographic Color Paper

Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt


(NAND LAL)
Consultant
03-11-2016

DGFT(NC)



11
94

File No.7/382/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Rolls of Photographic Color Paper - M/s Jindal Poly Films Ltd.

Ref : DGFT UO. No.01/83/050/524/AM-17/DES-IV

Advance Authorization No. : 0510399308 dated 01-08-2016

The case has been examined and in the meeting no. 3 dated 12.06.2015 the norms were approved based on production/ consumption data duly certified by Chartered Accountant for the last three years. The firm will import Jumbo Rolls of Photographic Color Paper and it is slit into required width (10.2 cm to 76.2 cm) in safe light condition. Based on manufacturing process and production/ consumption data, DIPP recommends the following norms:-

Export Item : Rolls of Photographic Color Paper

Quantity : 1 Sq mt

Import Items :

Sl. No.	Item Description	Qty recommended
1	Jumbo Rolls of Photographic Color Paper	1.025 Sq mt


(NAND LAL)
Consultant
03-11-2016

DGFT(NC)


16.11.16

11
100

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **UV Curable Over Print Varnish (65%+/-2% Solid Resin Content)** - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/628/AM-17/DES-4

Advance Authorization No. 0310806867 Dt.05.8.2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: UV Curable Over Print Varnish (65%+/-2% Solid Resin Content)

Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	Epoxy Acrylate (Raw material of Epoxy Acrylate)	-
2	1(a) Epoxy Resin	0.1426
3	1(b) Acrylic Acid	0.057
4	1(c) Mono Ethyl Hydro Quinone	0.001
5	1(d) Benzyl Dimethyl Amine	0.0027
6	1(e) Relevant Reactive Monomer Viz, Tripropylene Glycol Diacrylate	0.068
7	Benzophenone	0.052
8	Acrylic Acid	0.299
9	Di Propylene Glycol	0.200
10	Tri Methylol Propane	0.052
11	Epoxidised Soya Oil Di Acrylate	0.041
12	2-Hydroxy- 2Methyl 1-Phenyl- 1Propane.	0.025
13	Difunctional Reactive Amine Additive	0.102
14	Silicone Acrylate	0.003
15	Silicone Glycol	0.006
16	Mono Functional Reactive Amine Additive	0.051
17	Defoamer Aid-Silicone Acrylate	0.00026

Consultant

DGFT (NC)

Consultant
16.11.16

NL

(NAND LAL)
Consultant
09.11.2016

11/109

No.7/247/2016-TSW (To be corrected)
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of **Pigment Yellow UV Paper Concentrate (Pigment Content 27 +/- 1 % ,Resin Content 64%+/- 1 %) - M/s. Huber Group India Pvt. Ltd.**

Ref : DGFT UO. No.01/83/50/629/AM-17/DES-4

Advance Authorization No. 0310807119 Dt.12-08-2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: Pigment Yellow UV Paper Concentrate (Pigment Content 27 +/- 1 % , Resin Content 64+/- 1 %)

Quantity: 1 kg.

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	Pigment Yellow 174 (Or its Raw material of Pigment Yellow 174)	-
2	1a) 3,3 DICHLOROBENZIDINE	0.0634
3	1b) ACETOACETMETAXYLIDIDE	0.09577
4	1c) ACETOACETORTHOTOLUIDIDE	0.01545
5	1d) SODIUM NITRITE	0.03840
6	1e) SULFAMIC ACID	0.02540
7	1f) CAUSTIC SODA LYE- 48 %	0.19320
8	1g) ACETIC ACID	0.05800
9	1h) GUM ROSIN	0.1065
10	Polyester acrylate (Di Trimethylol Propane Based) (Or its Raw material of Polyester Acrylate {Di Trimethylol Propane Based})	-
11	2a) Acrylic Acid	0.1767
12	2b) Dimer Acid	0.0316
13	2c) Phthalic Anhydride	0.0286
14	2d) Di Tri Methylol Propane	0.1823
15	Epoxy acrylate (Or its Raw Material of Epoxy acrylate)	-
16	3a) Acrylic Acid	0.0598
17	3b) Epoxy Resins	0.1573
18	3c) Mono Ethyl Hydro Quinone	0.0016
19	3d) Benzyl Dimethyl Amine	0.00108
20	3e) Glyceryl Propoxy Triacrylate	0.0518
21	TRIMETHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPEOTA)	0.07900

Consultant (B)

Opello 16.11.16

NL
(NAND LAL)
Consultant
09.11.2016

11
127

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Pumpable Yellow 174 Flush For Printing Ink (37+/-2 %Pigment & 32+/- 2% Solid Resin)- M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/642/AM-17/DES-4

Advance Authorization No.0310807408

Dt.26-08-2016

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: Pumpable Yellow 174 Flush For Printing Ink (37+/-2 %Pigment & 32+/- 2% Solid Resin)
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT YELLOW 174 (or its Raw materials)	-
2	1a) 3,3 DICHLOROBENZIDINE	0.0872
3	1b) ACETOACETMETAXYLIDIDE	0.1314
4	1c) ACETOACETORTHOTOLUIDIDE	0.0213
5	1d) SODIUM NITRITE	0.0526
6	1e) SULFAMIC ACID	0.0349
7	1f) CAUSTIC SODA LYE- 48 %	0.2654
8	1g) ACETIC ACID	0.0796
9	1h) ROSIN/GUM ROSIN	0.1463
10	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 55.7%+/-2%)	0.3579
11	SOYA ALKYD (100% SOLID)	0.1138
12	COXI-OXIRETARDER	0.0196
13	VISCOSITY IMPROVER	0.0882

DGFT (NC)

(Signature)
16.11.16

(NAND LAL)
Consultant
09.11.2016

h
129

No.7/152/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject :- Advance authorization for the export of Gummed Paper Tape for veneers - M/s Silverline Tapes Mfg. Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/650/AM-17/DES-IV

Advance Authorization No. 0210206934 dated 26-08-2016

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. In the past 5% wastage was allowed and accordingly, the following norms are recommended:-

Export Item: Gummed Paper Tape for veneers

Quantity : 1 Kg

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Kraft Paper (no coating) – 53 GSM	0.70659 Kg
2.	Esterified Starch	0.24519 Kg
3.	Acrylamide 98% minimum	0.09822 Kg

DGFT (NC)

[Signature]
16.11.16

[Signature]
(NAND LAL)
Consultant
15-11-2016